

**Express fare charged from passengers of Cuttack-Raipur sleeper coach**

10220. SHRI CHINTAMANI JENA: Will the Minister of RAILWAYS be pleased to state:

(a) whether previous arrangements for hauling Cuttack-Raipur sleeper coach by the Link Express at Vizianagram have been discontinued and is being attached from there to Waltair-Raipur passenger train;

(b) whether it is a fact that in spite of the coach being hauled by a passenger train, express fare is being charged from the passengers; and

(c) if so, how the Government propose to refund the excess fare to the passengers and the approximate time by which the refund will be given?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS

(SHRI MALLIKARJUN):

(a) Yes.

(b) No. Combined ordinary-cum-Express fares are charged from Passengers desiring to travel from Cuttack to Raipur by this particular coach.

(c) Refunds in cases of incorrect charging are granted on merits, as and when applied for.

**Express Train Between Howrah and Rourkela**

10221. SHRI CHINTAMANI JENA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under the consideration of Government to introduce a superfast Express train between Howrah and Rourkela;

(b) if so, when such proposed superfast Express train is going to be introduced?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

**Permanency and Quasi-Permanency for Groups C and D in CGHS Department**

10222. SHRI THAZHAI M. KARUNANTHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that permanency and quasi-permanency orders have not been issued to group 'C' and 'D' eligible employees at CGHS Department, Madras; if so, the reasons thereof;

(b) when these orders will be issued to the eligible employees; and

(c) number of eligible employees for permanency and quasi-permanency at CGHS Department, Madras?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE KUMARI KUMUD BEN M. JOSHI (a) to (c). 53 and 82 employees of group 'C' and 'D' respectively have been declared permanent. In addition, 12 and 3 employees of group 'C' and 'D' respectively have been declared quasi-permanent under the CGHS, Madras. At present, there is no other group 'C' and 'D' employee who is eligible for being declared quasi-permanent or permanent.